

MR. DEPUTYSPEAKER: I have called Shrimati Malini Bhattacharya. You will have the pleasure of hearing the sweet voice. So, I request you all to hear Shrimati Malini Bhattacharya. Please take your seats.

*(Interruptions)\**

MR. DEPUTYSPEAKER: When an hon. Minister of this House is on her legs, we should listen to her. They are in minority also. It is our responsibility to provide them opportunities to speak.

*(Interruptions)*

SHRI DIGVIJAYA SINGH: Sir, it is not a question of majority or minority. The whole House had unanimously desired that the RPF workers should have the right to form the Union. The Government is backtracking on this issue. We appeal to the hon. Minister for Parliamentary Affairs to convey the sentiments of the House to the hon. Prime Minister. *(Interruptions)*

SHRIMANORANJAN BHAKTA: Sir, we want an assurance from the Parliamentary Affairs Minister that he would convey our feelings to the hon. Prime Minister and the Railway Minister. *(Interruptions)*

SHRI BASU DEB ACHARIA: Sir, may I know from the hon. Parliamentary Affairs Minister whether he will convey our feelings to the Prime Minister and the Railway Minister? *(Interruptions)*

SHRI K.V.THANGKABALU (Dharmapuri): Sir, in the morning when the Doctors' issue came up, the Parliamentary Affairs Minister responded. This is also a very serious issue and time and again we have been urging the Government to implement the Cabinet's decision; 200 Members of Parliament have signed and given a memo-

randum to the Government of India. The hon. Minister should convey our feelings to the Prime Minister.

*(Interruptions)*

MR. DEPUTYSPEAKER: The hon. Minister is on his legs to respond. Please take your seats.

SHRI SRIKANTA JENA: Why is the Parliamentary Affairs Minister withdrawing and asking the Minister of Industry to respond?

MR. DEPUTYSPEAKER: It is the collective responsibility. So, any Minister can respond.

SHRIMUKULBALAKRISHNAWASNIK (Buldana): He should favourably respond.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): Sir, it is true that this has been a matter agitating the hon. Member for quite sometime. We have been that many of the hon. Members have raised their voice. Therefore, I can assure the hon. Members that their feelings would be conveyed to the hon. Railway Minister. *(Interruptions)*

SHRIMATI MALINI BHATTACHARYA (Jadavpur): I want to raise an important issue regarding the norms in regard to reservation of posts for SC&ST at Delhi University.

In the University Departments, out of 700 teachers, there are only three teachers belonging to SC and ST. In the colleges, out of the strength of 5300 teachers, there are only 15 belonging to Scheduled Castes and Scheduled Tribes. So far as non-teaching employees are concerned, out of nearly 2750 employees, there are only about 408 employees belonging to Scheduled Caste and Scheduled Tribe.

In 1989, the Government of India's circular banned dereservation of posts meant for SC and ST in Class IIIrd and Class IV appointments but not in Class I or Class II posts. This is in violation of the Executive Council's own decision of 1983 that the University would adopt the Government of India's reservation policy for all the non-teaching posts to be filled by open selection.

Now they are also further trying to prevent the implementation of reservation in Class I non-teaching posts on the ground that nothing has been decided yet about teaching posts. Recently a committee was set up and according to the report of that committee, it would set up formula which will postpone the appointment of Scheduled Castes and Scheduled Tribes for ever because it was decided that the formula makes the college subject Departments the unit for implementation.

It is said that in the coming years, out of every five teachers appointments made in the Department, at least one must be Scheduled Caste or Scheduled Tribe. This would postpone all such appointment for period of 15 years. This is virtually a ban on the appointment of SC and ST posts.

I request the Government to intervene in the matter. (*Interruptions*)

[*Translation*]

SHRI HARI KISHORE SINGH: Mr. Deputy Speaker, Sir, it will not do as gross injustice has been done. (*Interruptions*)

[*English*]

SHRI K.V.THANGKABALU: We have given the notice in the morning. You have not allowed it.....

(*Interruptions*)

MR. DEPUTY-SPEAKER: Papers to be laid. Shrimati Sheila Kaul.

13.08 hrs

PAPERS LAID ON THE TABLE

**Annual Report, Review on the working and Annual Accounts of National Co-operative Housing federations of India, New Delhi for 1990-91**

[*English*]

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1990-91.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Housing Federation of India, New Delhi, for the year 1990-91.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1990-91 together with Audit Report thereon. [Placed in Library. See No. L.T.-1048/91]

**Sugar (Price Determination for 1991-92 Production) Order, 1991 and statement correcting answer to U.S.Q. No. 16 20.11.91 Re: targets fixed by F.C.I. for procurement of food grains.**

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): I beg to lay on the Table—